

AMENDMENTS TO TEA RULES

Shri Kanungo: Sir, I beg to lay on the Table under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 2791, dated the 24th November, 1956, making certain amendments to the Tea Rules, 1954. [Placed in Library. See No. S—534/56]

STATEMENT OF RECEIPTS AND EXPENDITURE OF THE COIR BOARD, ERNAKULAM

Shri Kanungo: Sir, I beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, a copy of the statement of receipts and expenditure of the Coir Board, Ernakulam, for the year 1954-55, together with a copy of letter No. OA6/12-337/55-56/240 dated the 3rd September, 1956 from the Comptroller, Travancore-Cochin. [See Appendix IV, annexure No. 23]

DEMANDS FOR SUPPLEMENTARY GRANTS—RAILWAYS

The Deputy Minister of Railways and Transport (Shri Alagesan): Sir, I beg to present a statement showing Demands for Supplementary Grants in respect of the Budget (Railways) for 1956-57.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House that the Code of Civil Procedure (Amendment) Bill, 1956, which was passed by the Houses of Parliament during the current Session was assented to by the President on the 2nd December, 1956.

BUSINESS ADVISORY COMMITTEE

FORTY-FIFTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-fifth Report of the Business Advisory Committee.

REPRESENTATION OF THE PEOPLE (MISCELLANEOUS* PROVISIONS) BILL

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): Sir, I beg to move for leave to introduce a Bill to provide for the removal of disqualifications for membership of, and voting at elections to, Parliament and State Legislatures, and for certain miscellaneous matters in connection with such elections.

Mr. Speaker: The question is....

Shri Kamath (Hoshangabad): May I make a request, Sir, in regard to this Bill? This measure, I find from the copy which we have got here, provides for certain important matters in which the entire nation is interested.

Mr. Speaker: What is it that he wants?

Shri Kamath: I want that the Bill may be taken up out of turn and disposed of, say, by tomorrow so that it may go to Rajya Sabha and be finally passed by Parliament with the result that those colleagues of ours, and other comrades who are in Portuguese custody may be enabled to make the necessary arrangements to stand for the general elections. After the Indian Medical Council Bill is passed, and before the Finance Bills are taken up, I suggest that this Bill may be taken up tomorrow, and I am sure my hon. colleagues will agree to that in the interest of our colleague T. K. Chaudhuri and others who are in Portuguese imperialist custody today.

*Publishers in the Gazette of India Extraordinary Part II—Section 2, dated 10th December, 1956, pp. 1083-86.